

QUICKLY.

Govt convenes all-party meet ahead of Budget session



**New Delhi:** The government has convened an all-party meeting on July 21 ahead of the Monsoon Session. Trinamool Congress sources said its representatives will not attend the meeting as July 21 is observed by the party as Martyrs Day. **PH**

**Cabinet approves ₹2,000 cr loan for paddy procurement**

**Hyderabad:** Andhra Pradesh Cabinet on Tuesday approved a proposal by the Civil Supplies Department to take a loan of ₹2,000 crore from banks and other financial institutions to procure paddy. The Cabinet meeting also approved a bill to amend the Land Tiling Act 2022 and the new sand policy. **OUR BUREAU**

# Cauvery: TN all-party meet decides to move SC if needed

**UNACCEPTABLE.** Flays Karnataka for not releasing water as per the CWRC's directive

**Our Bureau**  
Chennai

A meeting of all political parties (legislative) of Tamil Nadu adopted a resolution urging the Cauvery Water Management Authority to direct the Karnataka government to release water from the Cauvery as directed by the Cauvery Water Regulation Committee (CWRC). If necessary, the State government would move the Supreme Court in this regard, said Chief Minister Stalin, who chaired the meeting in Chennai on Tuesday.

**CONTEMPT OF COURT** Stalin said Karnataka's denial of Cauvery water to Tamil Nadu was unacceptable. The meeting was originally planned to be chaired by Water Resources Minister



**HARDENED STANCE.** Tamil Nadu Chief Minister MK Stalin addresses a meeting of all political parties over the Cauvery water issue, in the Tamil Nadu assembly on Tuesday. **ANI**

Durai Murugan. The State government had also written to the Cauvery Water Management Authority (CWMA) urging it to implement the directive of the CWRC to Karnataka to release 1 tmc ft of Cauvery water to Tamil Nadu. Not releasing water to

of the direction of the Supreme Court, the Chief Minister said in a release on Monday. **'ACT AGAINST FARMERS'** Citing various reports, Stalin said that as of July 15, the total water storage in the four major reservoirs of

Karnataka stood at 75.586 tmc. However, the water storage in Mettur Dam is only 13.808 tmc. In this situation, Karnataka refusing to release water is an act against farmers of Tamil Nadu, he said.

In the all-party meeting convened by the Karnataka Chief Minister Siddaramaiah on Sunday, the government said it would only release 8,000 cusecs of water per day instead of the 1 tmc (11,500 cusecs) per day.

In a typical year, the mandate requires the release of 9.4 tmc ft in June and 31.24 tmc ft in July, totalling 40.43 tmc ft.

Currently, over 5 tmc ft of water has already been released, said Siddaramaiah. If there is no rain, we will minimise release of water and file an appeal, he said.

# Karnataka Deputy CM appeals to TN to cooperate on Mokedatu project

**Press Trust of India**  
Bengaluru

Karnataka Deputy Chief Minister DK Shivakumar on Tuesday made a passionate appeal to the Tamil Nadu government to cooperate with the implementation of the Mokedatu project across river Cauvery which, he said, would be more beneficial to the neighbouring State.

He also expressed the hope about "problems in releasing water to Tamil Nadu to get sorted out, if God permits" and rain continues in the Cauvery catchment areas of Karnataka.

"One thing I would like to appeal to Tamil Nadu, for your interest and our interest. This Mokedatu reservoir, you just permit us, whatever storage we will do, we will give you that water," Shivakumar said.

Speaking to reporters here, he said, "It is my humble appeal on behalf of the people of Karnataka,



DK Shivakumar, Karnataka Deputy Chief Minister

where all sections — Tamilians, Kannadigas, Andhraites and people from North India — reside. It is for Bengaluru and it is for you (Tamil Nadu). Please permit us for Mokedatu, don't object, we will cooperate in whatever way we can."

**SCOPE OF PROJECT** Mokedatu is a multi-purpose (drinking water and power) project proposed by Karnataka, which involves building a balancing reservoir near Kanakapura in Ramanagara district. Tamil

Nadu has been opposing the project, raising apprehensions that the State would be affected if the project takes shape. The project, once completed, is aimed at ensuring drinking water to Bengaluru and neighbouring areas (4.75 tmcft); it also can generate 400 MW power and the estimated cost of the project is ₹9,000 crore (2019 rates), according to Karnataka officials.

Shivakumar on Tuesday informed the Legislative Assembly that 1.5 tmcft of water is flowing to Biligundlu in Tamil Nadu daily, with increase in the inflow into the four major reservoirs in the Cauvery river basin in his State, following good rain in the catchment areas.

He said, "As per CWRC's calculation, 40 tmc water has to go to Biligundlu, so far six tmc has gone. So every day about 1.5 tmc is going. If things continue this way, probably our problem will get sorted out."

# SC seeks response from four States on illegal sand mining

**Press Trust of India**  
New Delhi

The Supreme Court on Tuesday sought responses from Tamil Nadu, Madhya Pradesh, Maharashtra and Andhra Pradesh within six weeks on a plea seeking investigation into illegal sand mining and the termination of leases of entities involved.

A Bench of Justices Sanjiv Khanna and Sanjay Kumar said a fine of ₹20,000 will be imposed if the States don't file counter-affidavits in six weeks. Though ₹20,000 is not commensurate with the value of illegal sand mining

alleged, it will force the States to file affidavits, Justice Khanna said. The Bench listed the matter for November.

Advocate Prashant Bhushan, appearing for petitioner M Alagarsamy, submitted that the petition dates back to 2018 and said the four States had not filed affidavits despite notices being issued to them. Bhushan, assisted by advocate Pranav Sachdeva, said massive illegal sand mining is going on. This is damaging the environment and till now only Punjab has filed its response.

He said the petitioner has filed a short note on the mat-

ter about Tamil Nadu, and the State should reply to the averments. After taking note of the submission, the Bench asked Tamil Nadu to reply to the assertions made.

On January 24, 2019, the court issued notices and directed the Centre, the CBI and the States to respond.

The plea, which highlighted the issue of illegal sand mining in rivers and beaches across the country, alleged that there had been "environmental havoc" and the authorities concerned had allowed entities to operate without the mandatory environmental plan and clearance.

# Karnataka Cabinet clears Bill mandating job reservation for locals

**Sanjana B**  
**Aishwaraya Kumar**  
Bengaluru

The Karnataka Cabinet approved a draft Bill that mandates 50 per cent reservation for locals in management jobs and 75 per cent reservation in non-management categories. The Karnataka State Government Employment of Local Candidates in Industries Bill, 2024 was cleared in a Cabinet meeting chaired by Chief Minister Siddaramaiah on July 15. It is slated to be presented during the legislative session.

**DEFINITION OF LOCAL** The Act defines a local candidate as a person born in Karnataka and domiciled in

the State for 15 years. Additionally, the person should speak, read and write Kannada in a legible manner.

The candidates should have a secondary school certificate with Kannada as a language. If not, they must pass a Kannada proficiency test as specified by the nodal agency. In situations where there is a lack of qualified local candidates, the hiring establishments, in collaboration with government agencies, should train the candidates within three years.

**PENALTIES** The Bill mentions exemptions in cases where no local candidates are not available. In such instances, the hiring establishment may apply to the government



Chief Minister Siddaramaiah

for relaxation from the Act's provisions. The government, after conducting a proper inquiry, may issue appropriate orders, which shall be final.

It is stipulated that the percentage of local candidates should not fall below 25 per cent for management positions and 50 per cent for non-management categories.

# 346 more defence items worth ₹1,048 cr removed from import list

**Our Bureau**  
New Delhi

To further reduce dependence on imports, the Ministry of Defence (MoD) on Tuesday notified the 5th 'Positive Indigenisation List (PIL)' of 346 items, including line replacement units, systems and sub-systems and assemblies, which would allow defence PSUs to place orders worth ₹1,048 crore with domestic vendors.

The move by the Department of Defence Production (DPP), under the MoD, is intended to give a boost to *aatmanirbharta* (self-reliance) in the defence sector.

Hindustan Aeronautics Ltd (HAL), Bharat Electronics Ltd (BEL), Bharat Dynamics Ltd (BDL), BEML Ltd, India Optel Ltd (IOL), Mazagon Dock Shipbuilders Ltd (MDL), Goa Shipyard Ltd (GSL), Garden Reach Shipbuilders & Engineers Ltd (GRSE) and Hindustan Shipyard Ltd (HSL) are the

**SELF-RELIANCE**  
The move by the Department of Defence Production (DPP) is intended to give a boost to *aatmanirbharta* in the defence sector

DPSUs involved in identifying the defence items of the fifth PIL, the Ministry said in a statement.

These DPSUs have initiated the process for issuing expressions of interest/requests for proposal on their respective websites with a link on the 'Srijan Portal' dashboard ([srijan.defence.gov.in/DashboardForPublic](http://srijan.defence.gov.in/DashboardForPublic)) specifically designed for this purpose, and industry, MSMEs and start-ups may come forward to participate in large numbers, the Ministry said.

**INDIGENISATION**  
The Ministry stated that Prime Minister Narendra

Modi's major push for '*Aatmanirbhar Bharat*' has yielded remarkable results in the indigenisation of defence items, with Defence Minister Rajnath Singh driving the efforts to realise the vision of self-reliance in defence production.

Over 12,300 items indigenised in last three years have helped the DPSUs place orders worth ₹7,572 crore with domestic vendors, the Ministry said.

In the previous four PILs which listed out 4,666 items for DPSUs, 2,972, having import substitution value worth ₹3,400 crore, have already been indigenised, the MoD highlighted.

"Till June 2024, over 36,000 defence items were offered to the industry for indigenisation by the DPSUs and SHQs. Of these, more than 12,300 items have been indigenised in the last three years. As a result, the DPSUs have placed orders to the tune of ₹7,572 crore with domestic vendors," the Ministry said.

# Ex-HC judge withdraws from inquiry panel set up to probe KCR

**Press Trust of India**  
New Delhi

Former Chief Justice of Patna High Court, L Narasimha Reddy, on Tuesday withdrew from the one-man Commission of Inquiry set up by the Telangana government to look into the role of ex-chief minister K Chandrasekhar Rao in alleged irregularities in the power sector during his tenure.

The top court, which was hearing the plea of the former Telangana chief minister alleging bias against the head of the inquiry panel, was informed of the counsel of Justice (ret'd) Reddy that he does not want to be part of the commission.

A Supreme Court bench comprising Chief Justice of India D Y Chandrachud, Justice J B Pardiwala and Justice Manoj Misra took note of the submission and

permitted the Congress-led State government to substitute Reddy in the Commission of Inquiry.

The top court took note of the submissions of the Bharat Rashtra Samithi (BRS) leader in the matter. The counsel for Rao said the former judge addressed a press conference, making certain observations on the merits of the charges against K Chandrasekhar Rao without any inquiry.

The top court disposed of the plea of the former Telangana chief minister.

In a setback to Rao, the Telangana High Court on July 1 dismissed a writ petition filed by him seeking declaration of the constitution of a Commission of Inquiry to look into alleged irregularities in the power sector during the BRS rule as illegal.

# Need to expedite Kavach installation to prevent collision: Railways report

**Abhishek Law**  
New Delhi

The Railways need to expedite installation of Kavach or the automatic train protection (ATP) system — that can prevent collision — the provisional report of the Chief Commissioner of Railway Safety (CCRS) probing the Kanchanjunga Express collision stated. The report classifies the accident as an "error in train working".

On June 16, a goods train collided with the Kanchanjunga Express in West Bengal leaving 10 dead, another 10 with grievous injuries and 33 with simple injuries.

"Due to improper authority and that too without adequate information such an incident was accident in waiting," the report reviewed by *businessline* said,

adding: "Provision of ATP (Kavach) needs to be expedited."

The report claims the accident occurred due to "lapses at multiple levels" in managing the train operations when there was an automatic signal failure. The Railways in its internal report had stated that there was a signal failure in the accident route due to unfavourable weather conditions.

**WRONG PASS** Findings now show, a wrong pass was issued for the trains to go through on the same route. These passes were issued in isolation and the accompanying caution order was not issued which should have been followed as per existing protocols.

In fact, the findings show that these passes (called T/A 912) — which allowed trains

to pass through in case of a signal failure — were being issued at a division level (lower level) without taking consent from the higher ups or headquarters. There is no monitoring system — by senior officials — to see if standardised or mentioned procedures are followed or not.

No critical safety equipment like walkie-talkies were provided to the loco pilot or the train manager of the goods express. "The station master failed to take the signature of the train manager on authority operating form (T/A 912) as prescribed..." it said.

The Railways has now decided to change the norms for issue of such passes "so that there is no possibility of misinterpretation". The training of loco pilots and assistant loco pilots "will be further strengthened".

# Power emissions in 2023 would have been higher had RE penetration not increased: Ember report

**Rishi Ranjan Kala**  
New Delhi

India's aggressive push to add solar and wind power capacities, particularly in the last five years, has aided the world's third largest power sector emitter in bringing down its carbon emission, albeit marginally.

According to a report by energy think tank Ember, India emitted 1,404 million tonnes of CO<sub>2</sub> (MtCO<sub>2</sub>) from electricity generation, behind China (5,491 MtCO<sub>2</sub>) and the US (1,570 MtCO<sub>2</sub>).

Electricity from solar and wind power helped India cut down on emissions, consid-

ering its power demand has been rising substantially.

For instance, the electricity demand rose 5.4 per cent y-o-y, or 99 TWh, in 2023, which is more than twice as fast as the global increase of 2.2 per cent, it pointed out. One TWh equals 10,00,000 megawatt hours.

**COAL GENERATION** "However, had wind and solar generation not grown over the last two decades and this demand had been met by coal, India's power sector emissions in 2023 would have been 13 per cent higher," the think tank said in its Global Electricity Review 2024 report.

The share of coal generation increased from 68 per cent in 2000 to 75 per cent in the last calendar year. Generation from gas and from other fossil fuels declined. In 2000, wind and solar accounted for only 0.3 per cent of India's power generation, but jumped to 9.9 per cent in 2023. However, other generation via other clean sources of fuel fell, with the share of hydropower declining from 13 per cent to 7.6 per cent. Nuclear has remained at 2-3 per cent of India's electricity generation.

"However, additions of wind and solar were enough to increase the overall share of clean electricity from 17 per cent in 2000 to 22 per

cent in 2023. Consequently, the emissions intensity of the power sector fell slightly to 713 gCO<sub>2</sub>/kWh, below the level in 2000 (740 gCO<sub>2</sub>/kWh)," it noted.

**TO ADVERTISE PLEASE CONTACT**

Hyderabad : 040 - 27155005

Visakhapatnam : 0891 - 2536159

Vijayawada : 0866 - 2553033

Tirupati : 0877 - 2255577

thehindu **businessline.**

**FORM G (REVISED)**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**MITHRA YARNS PVT LTD OPERATING IN SPINNING IN SIRICILLA, TELANGANA STATE**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Mithra Yarns Pvt Limited U17303TG2017PTC117255
2. Address of the registered office	H.No. 19-8, Plot No. 41/A Chandulabowli, Sirkh Village, Trimalagiri, Secunderabad - 500009
3. URL of website	No website
4. Details of place where majority of fixed assets are located	Siricilla, Telangana State
5. Installed capacity of main products/services	6 x 240 rotors
6. Quantity and value of main products/services sold in last financial year	1440
7. Number of employees/workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be obtained by sending email at ip.mithrayarns@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email at ip.mithrayarns@gmail.com
10. Last date for receipt of expression of interest	31 <sup>st</sup> July, 2024
11. Date of issue of provisional list of prospective resolution applicants	10 <sup>th</sup> August, 2024
12. Last date for submission of objections to provisional list	15 <sup>th</sup> August, 2024
13. Date of issue of final list of prospective resolution applicants	25 <sup>th</sup> August, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25 <sup>th</sup> August, 2024
15. Last date for submission of resolution plan	25 <sup>th</sup> Sept, 2024
16. Process email id to Submit Expression of Interest	ip.mithrayarns@gmail.com
17/07/2024 Hyderabad	Azra Banu IBBMPA-001/IP-P00855/2017-2018/11576 F 26, Raghava Ratna Towers, Chirag Ali Lane, Abids Hyderabad For (Mithra Yarns Private Limited)

**Repco REPCO HOME FINANCE LIMITED**  
**HYDERABAD BRANCH: No. 102, M H R House, No. 7-1-621/274, Sanjeeva Reddy, Nagar, Hyderabad, Telangana - 500 038.**

**DEMAND NOTICE**

**Borrower: Mr.Pujari Srinivas, 310, Mr.Narasimha Rao Pujari, H.No.12-26/A, Kodandaram Nagar, Saroor Nagar, LB Nagar, Ranga Reddy District, Pincode - 500079, (Near Sharada Theatre), Also at: Flat No.301, Third Floor, S.No.134/B, Block No.9, Adjanant to Sri Satya Sai Nagar, Jileguda Village, Balapur, (Near Syndicate Bank), Co-Borrower : Mrs.Budagam Swathi, W/o.Mr.Pujari Srinivas, H.No.12-26/A, Kodandaram Nagar, Saroor Nagar, LB Nagar, Ranga Reddy District, Pincode - 500079, (Near Sharada Theatre), Also at: Flat No.301, Third Floor, S.No.134/B, Block No.9, Adjanant to Sri Satya Sai Nagar, Jileguda Village, Balapur, (Near Syndicate Bank), Guarantor/Mr.Swargam Rajkumar, 3-347/A-1, Old Balaji Nagar, Balapur Road, Saroor Nagar, Hyderabad - 500097, Also at : TVS Credit Service Ltd, Shop No.29, Jayalaxmi Estates, Chennai-600006.**

**Demand Notice Dated: 14-05-2024, Loan A/C No.1381871002808, Sanction Date: 11-01-2018, Type of Loan: Purchase of House/Flat, Amount: Rs.30,00,000/- NPA Dated: 30-04-2024, Loan Outstanding Amount of Rs. 34,69,732/- with further interest from 14-05-2024 onwards and other costs thereon. North : Plot No.53 part, South : Survey No.414 part, Secured Assets: 41 and 42, West : 30 wide road**

**DESCRIPTION OF PROPERTY:** All that piece and parcel of premises bearing Plot No.301 in Third Floor having Plinth Area of 1305 Sq.Feet (including common areas and Car Parking) along with undivided share of land measuring : 31 Sq.Yards or 25.91 Sq.Meters out of 913 Sq.Yards Residential Complex named as SATYA HEIGHTS on Plot No.1 (Part) in Survey Nos.112, 113, 130 and 133 (366 Sq.Yards) and Plot Nos.1 and 2 in Survey No.134/B (547 Sq.Yards) situated at Block No.9, Adjanant to Sri Satya Sai Nagar, Jileguda Village, Balapur Mandal, Ranga Reddy District and Bounded by: BOUNDARIES FOR FLAT NO.301: North: Open to Sky, South: Open to Sky, East: Corridor and Open to Sky, West: Open to Sky, BOUNDARIES FOR ENTIRE LAND: North: 30' Wide Road, South: Part of Plot No.1 in Survey Nos.112, 113, 130, 133 and Plot Nos.3 and 4 in Survey No.134/B, East: 25' Wide Road, West: 30' Wide Road.

As a security for the repayment of the said loan to Repco Home Finance Limited, you have executed a Loan Agreement and also created, an equitable mortgage by deposit of title deeds of the property detailed herein above. Since you have defaulted in repayment of the loan, you are liable to pay the additional interest also. The Company issued notice under the Act on above mentioned dates calling upon the Borrowers / Co-Borrowers / Guarantors to repay the above outstanding amount with further interest and costs thereon. The Notice sent to all of you by Regd. Post with Ack. Due. We hereby call upon you, to pay the aforesaid amount due within 60 (Sixty) Days from the date of this notice, failing which the Company shall take over the possession of secured assets mortgaged to us under the power conferred to us under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, wherein the Repco Home Finance Limited, is empowered to take possession of the secured assets including the right to transfer by way of lease, assignment of sale, take over the management of the secured assets, appoint any person to manage the secured assets for you and adjust the above sale proceeds towards the debt due from you. We draw your attention to Sec. 13 (8) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at any time before the date fixed for sale or transfer of the secured asset.

**Date: 14-05-2024 Authorised Officer, Repco Home Finance Ltd.,**